

Proposals for serials are cleared keeping in view Doordarshan's programme requirements and number of such programmes to be telecast over a period of time.

(d) New guidelines are being prescribed with a view to expedite disposal of proposals.

Live Telecasting of World Cup Football Tournament

*27. SHRI DHARAM CHANDER PRASHANT:

SHRI SURESH KALMADI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what were the reasons for the delay in taking a decision by Doordarshan to live telecast the World Cup football tournament held at Mexico recently; and

(b) what was the monetary loss suffered by Doordarshan on account of this late decision?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) Doordarshan had at first decided to take live two semi-finals, final and the match to decide third place and fourth place together with 12 deferred coverages from second round onwards. But, in view of the tremendous public interest and demand, it was decided to take live all the matches played from 6th June onwards. The decision was an instant one and there was no question of any delay.

(b) There was no monetary loss on account of the decision to take live all matches.

Delay in Clearance of Irrigation Projects

*28. SHRI D. B. CHANDRA GOWDA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government's attention has been drawn to the newsitem captioned "Centre flayed for delay in water projects" which appeared in the Indian Express, dated the 16th June, 1986;

(b) if so, whether it is a fact that during the Southern Regional Conference of Irrigation Ministers the Centre was blamed for delay in the clearance of irrigation projects; and

(c) what is the reaction of the Central Government thereto?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) and (c) In the Southern Regional Conference, some States referred to the delays in clearance of certain projects by the Centre, and it was pointed out to them that it was mainly on account of the delays on their part in providing the necessary information for clearance of the projects.

Abolition of higher-purchase scheme for Allotment of Flats by D.D.A.

*29. SHRI SATYA PRAKASH MALAVIYA:

SHRI J. P. GOYAL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Delhi Development Authority has abolished the scheme of allotment of flats on a higher-purchase basis;

(b) if so, what are the reasons therefor; and

(c) what is the extent to which the decision is likely to affect the persons registered under the various housing schemes and its overall impact on the Delhi Development Authority's housing programme?

THE MINISTER OF URBAN DEVELOPMENT (SHRI ABDUL GHAFOOR): (a) A decision has been taken by the Delhi Development Authority

to convert all MIG allotments and a portion of the LIG allotments on cash-down basis. The EWS category will be given allotments only on hire-purchase basis.

(b) and (c) This decision was taken as one of the measures to bridge the gap between revenue and expenditure anticipated during the year 1986-87 as well as to augment the financial resources for housing activities. 60 per cent of registrants under the MIG category & 25 per cent of registrants under LIG category are likely to be affected by the decision as they would be required henceforth to make the payment on Cash Down Basis.

Mittra Committee's report on National Film Development Corporation

*30. SHRI KAPIL VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what are the details of the Mittra Committee's report on the working of the National Film Development Corporation including its observations about the head of the Corporation; and

(b) what is Government's reaction to the report?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) and (b) The report of Dr. Asok Mitra, ICS (Retd.) who had been appointed to enquire into the functioning and performance of the National Film Development Corporation since its inception covers the entire field of activities of the Corporation. It contains his observations about the performance of the Corporation in the past and also suggestions for improvement in its functioning. The report is under consideration of the Government.

Setting up of Fertilizer Plants in Joint Ventures

*31. PROF. C. LAKSHMANNA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there are any proposals for setting up more fertilizer plants during the Seventh Five Year Plan in joint ventures both in India and abroad; and

(b) if so, what are the details thereof?

THE MINISTER OF AGRICULTURE (SHRI G. S. DHILLON): (a) and (b) Yes, Sir. There are proposals for setting up joint venture fertilizer plants in Tunisia and Algeria.

Role of Public Sector in Mineral Industry

*32. SHRI K. VASUDEVA PANICKER:

SHRIMATI KRISHNA KAUL:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government propose to assign a dominant role to the public sector in the mineral industry; and

(b) if so, what are the details thereof?

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT): (a) and (b) The role of the public sector in the development of mineral industry has been laid down in the Industrial Policy Resolution of 1956. Industries have been divided into three categories. The first category includes, *inter alia*, mining of iron ore, chrome ore, gypsum, sulphur, gold and diamond; mining and processing of copper, zinc, lead, tin, molybdenum and wolfram; and atomic minerals. The future development of these mineral industries would be exclusive, responsibility of the State. The second category includes, *inter alia*, all other minerals except minor minerals, and aluminium and other non-ferrous metals not included in the first category. These industries would be progressively State owned though private enterprise is expected to supplement the efforts of the State. The remaining industries form the third category, the future development of which has been left to the private enterprise, though the State is not precluded from starting new units.